

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

Ahmedabad

O.A./A. No. 445 1988

N. J. Malek Applicant(s)

C D Parmar

Versus

Union of India & Respondent(s)

(Ply) B R Kyach

Sr. No.	Date	Orders
		Retrenchment (Copy Serial)
	28/4/88	A - issue notice to depot - 29 admitted - NOTICE unserved from respt. No. 2. RPAD received from respt. No. 1, which is kept with OA/44/88. RPAD received from respt. No. 3, which is kept with OA/45/88 (MA/587/88)
2877		Mr Kyada applies for the respondents as wages for time for file, etc. Fixed on 16/8/88 for reply 12/2877
1618		Mr Kyada wages for time Fixed on 5/9/88 for reply. 12/1618
579		Reply was filed. Fixed for reply on 27/9/88 12/579

Sr. No.	Date	Orders
2719	Reply was filed	Fit for final hearing in due course
		VZ 2719
1899	Refunder filed by ms. C.D.	Palmer, adv. for applicant
16/4/91 F/H	Common letter issued in CP/500/88 to Applicant's Adv.	REL 27/3/91 <u>D</u> 27/3/91

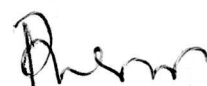
M.A./192/88
in
O.A. Stamp No. 161/88

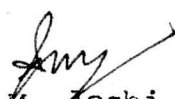
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Coram : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

14/06/1988

Heard learned advocate Mr. C.D. Parmar for the applicant.
Mr. B.R. Kyada for the respondents has filed sick note. Delay in
filing application be condoned. M.A./192/88 stands disposed of.
O.A. be admitted and notices be issued to the respondents to reply
within 45 days. The case be adjourned to 28th July, 1988 for
further directions before Registrar.


(P.H. Trivedi)
Vice Chairman


(P.M. Joshi)
Judicial Member